

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 24(ND)/2016
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)

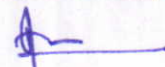


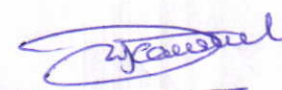
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 1.09.2016

NAME OF THE COMPANY: Vikrant Puri

V/s.

M/s. Southend Infrastrucute Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the
Companies Act 2013.

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	ASHOK KUMAR SHARMA,	ADV	VLS FINANCE LTD.	
2.	KRISHNENDU DATTA,	ADV.	} Resp. No. 1 to 5 "	
3.	KAPIL GUPTA,	ADV.		
4.	ASHISH AGGARWAL,	Adv		} Resp No. 6 to 11]
5.	HARLEEN KAUR,	Adv		
6.	RAAMESH SINGH	ADV		
7.	A - T. PATRA	} for Petitioners Adv.		
8.	N. MALHOTRA			
9.	GAUTAM KHAITAN			
10.	RUCHIKA			
11.	KADSTUBH	SINHA,	For Respondent - 12	

P.T.O.

Order

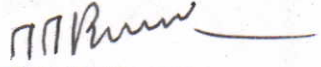
A copy of the application has been furnished to the Ld. Counsel for the non-applicant – Respondents who seeks time to file reply/affidavit of the authorized person. The needful shall be done within a week and with a copy in advance to the counsel for the applicant - petitioner.

2. It has also been pointed out that one Board Resolution dated 01-06-2016 and another Board Resolution dated 08-06-2016 has been passed by Respondent No. 1 company. In respect of both these resolutions, no notice before the Board meeting has been served on the applicants.

3. In the meanwhile, rejoinder ~~to~~ the main petition be also filed with a copy in advance to the counsel opposite.

List for further consideration on 27.9.2016.

01st September, 2016
(P.K. SUD)


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)